

2005. It envisages mobilisation of Rs. 1.00 lakh crore out of which Rs. 50,000.00 crore will be provided as assistance from the Central Government over a period of 7 years. (2005-12). The indicative allocation by Planning Commission under the Urban Infrastructure & Governance (UIG) component of JNNURM, State-wise for the 7 years period 2005-06 to 2011-12 is Rs. 25,500 crore. In 2008-09, an additional amount of Rs. 100 crore for all Million Plus cities and State Capitals and Rs. 50.00 crore for other mission cities was allocated under Urban Infrastructure and Governance (UIG) of Jawaharlal Nehru National Urban Renewal Mission (JNNURM) by the Planning Commission.

(b) Information is being collected and will be laid on the Table of the Sabha.

(c) The State of Goa has not been approved any project so far under UIG component of JNNURM as it has not submitted. Detailed Project Reports (DPRs) in conformity with the guidelines of JNNURM.

(d) Under the UIG component of JNNURM, Additional Central Assistance (ACA) is sanctioned for projects related to admissible components viz. Water Supply including Sanitation, Sewerage, Solid Waste Management, Road network, Urban Transport and redevelopment of inner (old) city areas with a view to upgrading infrastructure therein, shifting industrial/commercial establishments to conforming areas, etc. The details of Projects approved under UIG component of JNNURM sector-wise is given in the enclosed Statement

Statement

Sector-wise details of the projects approved under UIG component of JNNURM

Sl.No.	Sector	Number of projects sanctioned
1.	Drainage/Storm Water Drainage	60
2.	Roads/Flyovers	75
3.	Water Supply	141
4.	Sewerage	99
5.	Urban Renewals	9
6.	Mass Rapid Transport System	19
7.	Other Urban Transport	13
8.	Solid Waste Management	40
9.	Development of Heritage Areas	2
10.	Preservation of Water Bodies	4
11.	Parking	1
TOTAL :		463

Projects under JNNURM

3614. SHRI SHARAD ANANTRAO JOSHI : Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the nodal agency of the State Government of Maharashtra has submitted a proposal under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(b) whether it is also a fact that the State Government of Maharashtra has asked for augmentation of the total outlay under the scheme from Rs. 5055.55 crores to Rs. 9903.59 crores; and

(c) whether it is also a fact that the projects are related to development and protection of Mithi river and the delay in deciding on the proposal is likely to cause considerable loss of life and property in the coming monsoon?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) Yes, Sir. Mumbai Metropolitan Regional Development Authority (MMRDA), the State Level Nodal Agency (SLNA) for the State of Maharashtra has submitted 162 projects for funding under Urban Infrastructure and Governance (UIG) component of Jawaharlal Nehru National Urban Renewal Mission (JNNURM).

(b) Yes, Sir.

(c) It is fact that the Government of Maharashtra has submitted for approval of a project titled "Development and protection of Mithi River and its surroundings - Phase-II" which is under consideration. Further, over and above the allocation of Maharashtra under UIG component of JNNURM, Government of India has approved the Brihan Mumbai Storm Water Drainage (BRIMSTOWAD) project for improving storm water drainage system for Mumbai city with 100% central assistance of Rs. 1200.53 crore. Also, Government of Maharashtra has completed the works on the project entitled "Development and protection of Mithi River and its surrounding, phase-I" involving deepening, widening, retaining wall, service roads etc. as a result of which the major bottle-necks in the flow of Mithi River and Vakola Nallah have been removed and the river has been adequately widened in the entire stretch from Mahim Causeway to Vihar lake resulting in the Substantially improved draining capacity of Mithi River and minimising of events of storm water flooding.

Relaxation by DDA

3615. SHRI MOHAMMED ADEEB :

SHRI SABIR ALI :

Will the Minister of URBAN DEVELOPMENT be pleased to refer to answer to Unstarred Question 1155 given in the Rajya Sabha on 26th February, 2009 and state :

(a) what progress has so far been made in the matter; and

(b) by when the matter is likely to be resolved finally?

THE MINISTER OF URBAN DEVELOPMENT (SHRI S. JAIPAL REDDY) : (a) and (b) The Unstarred Question No. 1155 related to the issue of certain relaxation in the 2006 scheme of execution of Conveyance Deed in the name of purchaser/GPA holder in respect of the flats allotted by DDA on freehold basis after 1992. More information has since been collected. However, since the issues involved are complex, consultations are going on with the DDA. All efforts to expedite the decision shall be made. No time frame can be indicated at this stage.